

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

COURT NO. : 1

12/06/2019

O.A./260/376/2019

ABINASH BARAL  
-V/S-  
D/O POST

ITEM NO:5

FOR APPLICANTS(S) Adv. : Mr. D.K. Mohanty

FOR RESPONDENTS(S) Adv.: Mr. B.R. Mohapatra

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsels for the applicant and respondents.</p> <p>As submitted by the Ld. Counsel for the applicant, the applicant is aggrieved because during the pendency of his representation for transfer to Kusumjodi B.O. the respondents have issued an advertisement for online application for filling up the vacant post of GDSABPM for Kusumjodi BO, under Dhenkanal H.O. vide notification dated 10.03.2019 (Annexure-A/9). He further submitted that there is also a prayer for interim relief to stay the operation only for the post of GDSABPM, Kusumjodi BO under Dhenkanal H.O. (in Sr. No.3391) under Annexure-A/9 till final decision is taken on his representation.</p>
	<p>Ld. Counsel for the respondents requested for some time to obtain instructions in the matter.</p>
	<p>In view of the above submissions and taking note of the fact that the representation dated 20.02.2019 (Annexure-A/8 ) filed by the applicant is pending, the O.A. is disposed of at this stage with a direction to Respondent No.2/competent authority to</p>

consider the representation dated 20.02.2019 (Annexure-A/8 ) of the applicant as per the provisions of law and dispose of the said pending representation if it is still pending, with a speaking order keeping in view of the letter at Annexure-A/3 as per the provisions of law, copy of which is to be communicated to the applicant within one month from the date of receipt of a copy of this order. Till decision is taken on representation dated 20.02.2019 (Annexure-A/8 ), no action will be taken for filling up the post of GDSBPM for Kusumjodi BO in pursuance to notification dated 10.03.2019 (Annexure-A/9).

It is made clear that this Tribunal not expressed any opinion on the merit of the case while passing this order. The O.A. is disposed of accordingly. No costs.

Copy of this order along with paper books be sent to Respondent No.2/competent authority within one week by speed post for which Ld. Counsel for the applicant has agreed to file the necessary postal requisites by tomorrow after which necessary action will be taken by the Registry.

( SWARUP KUMAR MISHRA)  
MEMBER (J)

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